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SLP(Crl.)No. 4050 OF 2000  
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Item No.1A (For judgment) Court No.8 Section: II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL NO. /2001.@@  
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Arising out of SLP(Crl.) No.4050/2000

State of Kerala ... Appellant

Vs.

M.M. Manikantan Nair ... Respondent

(HEARD BY HON'BLE THOMAS, SETHI AND PHUKAN, JJ)

Date: 25/04/2001 This appeal was called on for  
pronouncement of judgment today.

CORAM:  
HON'BLE MR.JUSTICE SYED SHAH MOHAMMED QUADRI  
HON'BLE MR.JUSTICE S.N. PHUKAN

For the appellant : Mr.G. Prakash,Adv.

For the respondent: Mr.E.M.S. Anam, Adv.

.....L.....I.....T.....T.....T.....T.....T.....T.....J  
.SP2  
Hon'ble Mr. Justice S.N. Phukan delivered the  
judgment of the Court.  
Leave is granted.  
Appeal is allowed in terms of the judgment.  
.SP1

[Naresh Kumar]  
Court Master

[Kanwal Singh]  
Court Master

[Reportable judgment is placed on the file.]